

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 20 of 2020

In the matter of:

Lifestyle Equities CV & Ors.

...Appellants

Vs.

Competition Commission of India & Ors.

...Respondents

Present

For Appellant: Mr. Mohit Goel, Mr. J. Sai Deepak and Ms. Harshita Verma, for Advocates.

For Respondents: Mr. Manu Chaturvedi, Mr. Rajshekhar Rao, Mr. Arjun Rekhi and Ms. Sonal Sarada, for R-1.

Mr. Arun Kathpalia, Sr. Advocate alongwith Mr. Varad Choudhary, Ms. Anubhuti Mishra, Mr. Shashank Gautam, Ms. Diksha Gupta and Mr. Anand S. Pathak, for R-2.

Mr. Sidharth Sharma, for R-3.

Mr. Saikrishna Rajagopal, Mr. Subhodh Prasad Deo, Ms. Sneha Jain, Ms. Sanvi Dutt and Mr. Devvrat Joshi, for R-4.

Ms. Sreemoyee Deb, Advocate.

ORDER

(Virtual Mode)

06.04.2021: Pursuant to the Order dated 22.02.2021, Learned Counsel for the Appellant Sri Sidharth Sharma appears on behalf of Respondent No. 3 submits that he has not received the soft copy of Memo of Appeal.

2. Learned Counsel for the Appellant is directed to serve the copy of the Memo of Appeal on Learned Counsel for the Respondent No. 3 through e-mail.

3. Learned Counsel for Respondent No. 2 to 3 is directed to supply his e-mail address to Learned Counsel for the Appellant.

4. Learned Counsel for Respondent No. 3 is directed to file his 'Reply Affidavit' within one week.

5. Further Learned Counsel for Respondent No. 2 have filed his 'Reply Affidavit' which is in one Volume and the Appeal is in five Volumes.

6. Learned Counsel for the Respondent No. 4 '*Cloud Tail India Private Limited*' also appears and he prays one-week time to file his 'Reply Affidavit'.

7. Learned Counsel for the Appellant prays some more time to file his 'Rejoinder' to the 'Reply Affidavit' filed on behalf of Respondent No. 2. Prayer Allowed. Four weeks' more time is given to him to file his 'Rejoinder' to the 'Reply Affidavit'.

8. Further, Learned Counsel for the Appellant given two weeks' more time to file 'Rejoinder' to the Reply Affidavit filed on behalf of Respondent No. 4.

9. Learned Counsel for the parties are directed to file their Short Written Submissions not exceeding five pages alongwith the relevant case laws within four weeks.

10. List the matter under the heading 'for Hearing' on **19th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn